

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **01.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : M. Ct. P. Chidambaram  
Vs  
Sivagami Holdings Pvt Ltd and another

**MAIN PETITION NUMBER** : CP(CA)/23(CHE)/2023  
**(IA/MA) APPLICATION NUMBERS**

IA(CA)/22(CHE)/2024

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**ORDER**

**CP(CA)/23(CHE)/2023:**

Present: Mr. A.K.Mylsamy, Ld. Counsel for Petitioner.  
Mr. Anant Merathia, Ld. Counsel for R2.

Ld. Counsel for R2 on instructions in terms of the order dated 14.02.2024 submits that the transactions in the accounts statement of Gitanjali placed at page 32 of the Rejoinder was a gift given by the father and the said transaction has nothing to do with the transaction as alleged.

Let an affidavit in this respect be filed.

Ld. Counsel for R2 further submits that R2 is placed at Singapore.

As per the RoC, there are three Directors in the company including R2. R2 has no objection if AGM be called and returns, if any, be filed with the authorities.

List this Petition for hearing on **05.06.2024**.

**IA(CA)/22(CHE)/2024:**

Present: Mr. Anant Merathia, Ld. Counsel for Applicant.  
Mr. A.K.Mylsamy, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent submits that the Respondent has no objection as to the prayer made in the application placing additional documents.

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Recording the no objection, application is allowed.

Documents be taken on record.

IA(CA)/22(CHE)/2024 is **disposed of**.

**-sd-**

**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

**-sd-**

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**